

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1327/96 &
C.A.1516/96._

Dt. of Decision : 06-01-99.

1. M. Jagannaatha Rao
2. S.Venkateswarlu
3. G.Viswagathan

..Applicants in
OA.1327/96.

K.Ratha Krishna Sharma

..Applicant in
OA.1516/96.

Vs

1. The Union of India Rep. by
the General Manager, SC Rly,
Rail Nilayam, Sec'bad.
2. The Chief Personnel Officer,
SC Rly, Rail Nilayam,
Sec'bad.

..Respondents in
both the OAs.

Counsel for the applicants : Mr.S.Radhakrishna Murthy
(in OA.1327/96)
Mr.U.Pattabhiramiah
(in OA.1516/96)

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.
(both the OAs)

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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..2/-

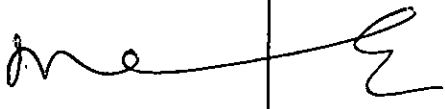
ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

None for the applicants in both the OAs. Even the applicants are not present. Mr. V. Rajeswara Rao, learned counsel for the respondents in both the OAs.

2. Even though the OAs were listed number of times earlier the learned counsel for the applicants are not present. When it is posted for Judgement to-day the learned counsel for the applicants are not present and the applicants are also not present. Hence, we are left with no other alternative except to dismiss both the OAs for default. No costs.


(B. E. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 6th January, 1999.
(Dictated in the Open Court)

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